

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE, (HQs), DELHI

Ref. No. 645-655 NSTEP/ITC/2021

Dated

07 JAN 2021

To

1. Ld. Principal District & Sessions Judge, (East), Karkardooma Courts, Delhi.
2. Ld. Principal District & Sessions Judge, (New Delhi), Patiala House Courts, New Delhi.
3. Ld. Principal District & Sessions Judge, (South - West), Dwarka Courts, New Delhi.
4. Ld. Principal District & Sessions Judge, (West), Tis Hazari Courts, Delhi.
5. Ld. Principal District & Sessions Judge, (North-West), Rohini Courts, Delhi.
6. Ld. Principal District & Sessions Judge, (South), Saket Courts, New Delhi.
7. Ld. Principal District & Sessions Judge, (North-East), Karkardooma Courts, Delhi.
8. Ld. Principal District & Sessions Judge, (South-East), Saket Courts, New Delhi.
9. Ld. Principal District & Sessions Judge, (Shahdara), Karkardooma Courts, Delhi.
10. Ld. Principal District & Sessions Judge, (North), Rohini Courts, Delhi.
11. Ld. Principal District & Sessions Judge, (Rouse Avenue Courts Complex), New Delhi.

Sub : Use of NSTEP Application

Respected Sir/Madam,

Reference is invited to the subject matter. This is to inform you that as per the information received from Hon'ble E-Committee, Supreme Court of India and as communicated by Hon'ble High Court of Delhi the use of NSTEP Software for service of process has been observed to be very minimal by the courts and by the Nazarat Branches.

NSTEP is a centralized process service tracking web application and a complementary mobile app designed to streamline the service of summons and other processes. NSTEP mobile app has been provided to the Nazarat Branches in each District so as to ensure transparent tracking of service of notices and summons in real time.

The necessary training has already been imparted to all concerned in each district/court complexes and user credentials have also been shared to the staff of Nazarat Branch of respective district/court complex, however, the successful implementation and effective use of the NSTEP Software, the exclusive use of court process generated through CIS software be made mandatory to enable the Nazarat Branch for online service of process through NSTEP application.

It is, therefore, requested that necessary directions may be issued to the Judicial Officers (only civil jurisdictions of District & Sessions Judge Establishment & Sr. Civil Judge Establishment) posted in your district to ensure that the staff posted within their control shall utilize court process generated through CIS software and forward the same to the concerned Nazarat Branch for online service through NSTEP Application. The respective Nazarat Branch be also directed to implement and utilize the NSTEP immediately.

Regards,

Yours faithfully,

Digitally signed by BHARAT PARASHAR
Date: 2021.01.07 16:25:57 +05'30'

Bharat Parashar
Special Judge (PC Act) (CBI) /
Chairman, Centralized Computer Committee,
Rouse Avenue District Court, Delhi

Dated 07 JAN 2021

Ref. No. 656-747 NSTEP/ITC/2021

Copy forwarded for information and necessary action to:

1. All Judicial Officers posted within the Central District, Tis Hazari Courts Complex, Delhi.
2. PS to the Ld. Principal District & Sessions Judge, HQs, Delhi with request to bring it to the notice of Ld. Principal District & Sessions Judge, HQs, Delhi for circulation to all judicial officers.
3. The Officer In-charge (Computers), Tis Hazari/Karkardooma/Saket/Dwarka/Patiala House/Rouse Avenue and Rohini Courts Complex, Delhi/New Delhi.
4. In-Charge (Computers)/I.T Cell, Tis Hazari Courts Complex, Delhi.
5. Dealing official, Website Committee, Tis Hazari Court, Delhi to upload the circular on the Website of Delhi District Courts.
6. Dealing Official, R&I (Central), Tis Hazari Courts, Delhi to upload the circular on the LAYERS Software.
7. Reader to the undersigned.

Digitally signed by BHARAT PARASHAR
Date: 2021.01.07 16:26:32 +05'30'

Bharat Parashar
Special Judge (PC Act) (CBI) /
Chairman, Centralized Computer Committee,
Rouse Avenue District Court, Delhi